

to the farmers will also be provided for the adoption of improved husbandry practice, management, feeding, disease control and marketing. The stock from Ireland will arrive in 1968.

(b) Under FFHC piggeries project the services of one project Manager for a period of two years and a pig attendant for three weeks are being obtained. Details regarding the names and qualifications of these personnel have not yet been finalised. Government of India will not incur any expenditure on these persons; it will be borne by the FAO from the funds made available to it by GORTA for the project.

(c) A sum of Rs. 15.00 lakh was sanctioned for this Project by Government of India, 50% as grant and 50% as loan to the Government of Andhra Pradesh under the Third Five Year Plan Scheme. This has no relation to the FAO/GORTA contribution.

(d) The foreign exchange requirement for the main project is Rs. 4.5 lakhs which is required for importing equipment for the bacon factory, and which will be provided from the funds gifted by the Irish FFHC.

(e) It is not a fact that pig-products are not used in India. Actually people of several communities consume pork etc. But the type of pigs maintained in India, are generally of the scavenging type and, therefore, the meat of these animals is deficient in high protein quality. If good breed of pigs are reared under proper management conditions and the production of wholesome meat from the stock is taken up in an organised manner and marketed under hygienic conditions, not only will the protein quality improve the consumption of pork and pork products will also increase. Hence the programme has been taken up to organise the industry on scientific and efficient lines effectively to meet the demand of the consumers. The number of persons consuming pork and other pig products is large enough to justify scientific pig breeding and proper development of the industry using pork.

AMENDMENT OF ADVOCATES ACT

2971. SHRI YASHPAL SINGH :
DR. RANEN SEN :

Will the Minister of LAW be pleased to state :

(a) whether Government propose to amend the Advocates Act for abolishing the training period of law Graduates; and

(b) if so, when the legislation would be brought forward ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) Certain suggestions for amending the Advocates Act, 1961 including one for the abolition of the training period for law graduates have been received by Government, and are being examined.

(b) Legislation for the purpose would be brought forward only after the proposal is finalised.

चीन को चोरी छिपे माल भेजा जाना

2972. श्री रा० स्व० बिद्यारथी : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के पूर्वी क्षेत्र से होकर चीन को चावल, मटर, आदि का तस्कर व्यापार हो रहा है और इस सम्बन्ध में कुछ व्यक्ति गिरफ्तार किये गये हैं;

(ख) यदि हां, तो अगस्त, 1967 से अब तक गिरफ्तार किए गये लोगों का ब्यौरा क्या है;

(ग) उनके विरुद्ध क्या कार्यवाही की गई है; और

(घ) कितना अनाज पकड़ा गया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्दे) : (क)से (ग). उत्तर प्रदेश सरकार को ऐसी किसी तस्करों के